

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd. .... Applicant/Petitioner  
Vs.  
S.L. Consumer Products Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 12.09.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant: Mr. Aakash Sehrawat, Rajesh kr. Gautam, Advs.  
For the Respondent(s): Mr. Davesh Bhatia, Rituraj, Advs. for Yes Bank.

**ORDER**

Learned counsel for the petitioner states that the copy of the reply was duly received in the month of August but he wish to file a rejoinder within a week. Let a rejoinder be filed within a week with a copy in advance to the counsel for the respondent. However the same shall be payment of Rs. 10,000/- as cost which shall be deposited in Prime Minister's Relief Fund.

List on 28.09.2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**